

SCHEDULE II

(SECTION 2)

The Uttar Pradesh Zamindar's Debt Reduction Act, 1952 (U. P. Act No. XV of 1953)

Serial no.	Extent of modification or amendment
1.	In the long title and preamble — (a) for the words, letters, and figures, "U. P. Act I of 1951" wherever occurring in the margin, the words, letters and figures "U. P. Act no. IX of 1957" shall be <i>substituted</i> ; (b) for the words "estates" wherever it occurs, the words "agricultural areas" shall be <i>substituted</i> ; and (c) For the words and figure "U.P. Zamindari Abolition and Land Reforms Act, 1950", wherever they occur, the words and figure "U.P. Urban Areas Zamindari Abolition and Land Reforms Act, 1956" shall be <i>substituted</i> .
2.	In section 2 (a) after clause (c) the following shall be added as a new clause (cc) ; "(cc) 'date of vesting' in respect of an agricultural area means the date specified in the Notification issued under section 8 of the Uttar Pradesh Urban Areas Zamindari Abolition and Land Reforms Act, 1956, as the date of vesting in respect of that area"; (b) in clause (f) for the words and figure "first day of July, 1952" the words "date of vesting" shall be <i>substituted</i> ; (c) for clause (g) the following shall be <i>substituted</i> ; "(g) 'agricultural area', 'annuity', 'compensation' and 'urban area' shall have the meaning assigned respectively to them in the U. P. Urban Areas Zamindari Abolition and Land Reforms Act, 1956" ; (d) in clause (k) for the word "estate" wherever occurring the words "agricultural area" shall be <i>substituted</i> ; and (e) in clause (m) for the words "an estate" wherever occurring, the words "an agricultural area" shall be <i>substituted</i> .
3.	In section 3 (a) in sub-section (2) — (i) for the words, letters and figures "U. P. Act I of 1951" in the margin, the words, letters and figures "U. P. Act IX of 1957" shall be <i>substituted</i> ; (ii) for the word "estate" wherever occurring the words "agricultural areas" shall be <i>substituted</i> ; (iii) for the letters, words and figure "U. P. Zamindari Abolition and Land Reforms Act, 1950," the letters, words and figure "U. P. Urban Areas Zamindari Abolition and Land Reforms Act, 1956" shall be <i>substituted</i> ; and (iv) for the words and figures "30th day of June, 1952", and the words and figure "thirtieth day of June, 1952" the words "date immediately preceding the date of vesting" shall be <i>substituted</i> ; and

U. P. Act no.
IX of 1957.

(b) in sub-section (3) —

(i) for the word “estate” wherever occurring, the words “agricultural area” shall be *substituted*; and

(ii) for the words and figures “30th day of June, 1952” and the words and figure “thirtieth day of June, 1952” the words “date immediately preceding the date of vesting” shall be *substituted*.

4. In section 4 (a) in sub-section (2) —

(i) for the words, letters and figures “U. P. Act I of 1951” in the margin, the words, letters and figures “U. P. Act no. IX of 1957” shall be *substituted*;

(ii) for the word “estate” wherever occurring the words “agricultural areas” shall be *substituted*;

(iii) for the letters, words and figure “U. P. Zamindari Abolition and Land Reforms Act, 1950,” the letters, words and figure “U. P. Urban Areas Zamindari Abolition and Land Reforms Act, 1956” shall be *substituted*;

(iv) for the words and figures “30th day of June, 1952” wherever occurring and the words and figure “thirtieth day of June, 1952” the words “date immediately preceding the date of vesting” shall be *substituted*; and

(v) for the words and figure “first day of July, 1952” the words “date of vesting” shall be *substituted*; and

(b) in sub-section (3) —

(i) for the word “estate” wherever occurring, the words “agricultural area” shall be *substituted*;

(ii) for the words and figures “1st day of July, 1952” the words “date of vesting” shall be substituted; and

(iii) for the words and figures “30th day of June, 1952” and the words and figure “thirtieth day of June, 1952” the words “date immediately preceding the date of vesting” shall be *substituted*.

5. In section 5 (a) for the word “estate” the words “agricultural area” shall be *substituted*; and

(b) the proviso and the explanation shall be deleted.

6. In section 6 (a) in sub-section (1), for the word “estate” wherever occurring the words “agricultural area” shall be *substituted*; and

(b) in sub-section (2), for the word “estates” the words “agricultural areas” shall respectively be *substituted*;

- 7. In section 8** (a) for the word "estate" and "estates" wherever occurring the words "agricultural area" and "agricultural areas" shall respectively be *substituted*;
- (b) for the words "rehabilitation grant" wherever occurring, including in the marginal heading, the word "annuity" shall be *substituted* ; and
- (c) for the words "such grants" the words "the annuity payable in each year" shall be *substituted* ;
- 8. In section 9.** for the word "or rehabilitation grant for his estate", the words and comma "for his agricultural area, or by attachment of his annuity" shall be *substituted*,
- 9. In section 10.** for the word "estate", the words "agricultural area" shall be *substituted* ;
- 10. In schedule I.** (a) In the Formula in para I for the figure "8" the figure "16" shall be *substituted*.
- (b) in clause (a) of item (2) of paragraph 2, for the word "estate", the words "agricultural area" shall be *substituted* ; and
- (c) in item (3) of paragraph 2, for the word "estates" wherever occurring and the word "estate", the words "agricultural areas" and the words "agricultural area" shall respectively be *substituted*.
- 11. In schedule II.** (a) between the words "bond sold" and the comma occurring thereafter, the words "or annuity attached" shall be *inserted* ; and
- (b) for the figure "8", the figure "16" shall be *substituted* ;